

Sl. No.	Name of Site	State
90.	Gawilgarh Fort, Chikaldara, Amaravati	Maharashtra
91.	Vikramshila Monastery, Madhorampur, Oriup, Kahalgaon, Bhagalpur (Excavated Remains)	Bihar
92.	Lakshman Temple and Old Sites, Sirpur	Chhattisgarh
93.	Old Shahi Fort, Jaunpur	Uttar Pradesh
94.	Lal Khan Tomb, Rajghat, Varanasi	Uttar Pradesh
95.	Hidimba Devi Temple (Mandi), Distt, Kullu	Himachal Pradesh
96.	Buddhist Monastery, Tabo, Distt. Lahaul and Spiti	Himachal Pradesh
97.	Kudakallu Parambu, Thrissur	Kerala
98.	Sun Temple, Modhera	Gujarat
99.	Ashokan Rock Edicts, Junagadh	Gujarat
100.	Hoysalesvara Temple, Halebidu, Belur, Hasan	Karnataka

Statement-III

The year-wise details of percentage of the Archaeological Survey of India budget earmarked for maintenance of protected monuments and sites during the last three years

(Amount in crores)

Year	Total Allocated Budget	Budget allocated for expenditure on Conservation/Maintenance of Monuments and Sites	Percentage %
2013-14	528.59	171.14	32.4
2014-15	633.45	235.75	37.2
2015-16	712.28	232.35	32.6

Rejection of david headley's statement by NIA

*205. SHRI K. T. S. TULSI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the National Investigation Agency (NIA) had earlier rejected David Headley's statement in the context of Ishrat Jahan encounter case as "hearsay" in an affidavit filed in the Gujarat High Court; and

(b) whether Government is aware of the judgment of Gujarat High Court, which held that the encounter of Ishrat and three others was staged and they were killed in cold blood?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) National Investigation Agency (NIA) has not investigated the Ishrat Jahan encounter case and hence they have not filed any affidavit in this regard in the Gujarat High Court.

(b) The Hon'ble Gujarat High Court *vide* its Judgement dated 01.12.2011 in Criminal Miscellaneous Application No. 15981 of 2010 and Criminal Miscellaneous Application No. 9832 of 2010 with Special Criminal Application No. 1850 of 2009 had directed the Central Bureau of Investigation (CBI) to take up the investigation of the case relating to the police action dated 15.6.2004, in which Ishrat Jahan and three others were killed. The CBI, after investigation, filed the first chargesheet on 03.07.2013 *u/s* 302, 364, 368, 346, 120-B, 201, 203, 204, 217, 210 of IPC and Sections 25, 27 of Arms Act, against 7 Gujarat Police officials. Subsequently, the CBI filed a Supplementary chargesheet against 4 Intelligence Bureau (IB) officials on 06.02.2014 *u/s* 120B *r/w* 302, 346, 364, 365 and 368 of IPC and various sections of Arms Act.

Investments by global investors in India

*206. SHRI P. BHATTACHARYA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that global investors have been invited to invest in the manufacturing sector of India;
- (b) if so, whether this will boost the manufacturing sector of India; and
- (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Yes Sir, the Government has put in place a liberal and transparent policy for Foreign Direct Investment (FDI), to attract global foreign investors to invest in different sectors of the economy including the manufacturing sector. Infusion of foreign capital is expected to *inter-alia* enhance competitiveness of Indian manufacturing sector.

(c) Government has launched 'Make in India' initiative aimed at promoting India as an important investment destination and a global hub for manufacturing, design and innovation. The initiative is aimed at creating a conducive environment for investment by both global and domestic investors, development of modern and efficient infrastructure, opening up new sectors for foreign investments and forging a partnership between Government and industry through a positive mindset.